

Several hon. Members have expressed their views about corruption. Whether he is a politician, an officer, a Government employee, whatever corrupt forces are there, whether these are political or administrative, action will be taken against such corrupt forces by this Government and no one will be spared. Besides action will be taken against those who are in league with the extremists and those who are harbouring the separatist elements. As has been said just now by our hon. Akali Leader, protection will be given to all innocent citizens or those people who are with the nation and those people who are patriots as well as faithful to the nation and all the sikhs living throughout the country. Traitors will be rooted out.

With these words I recommend to the House that this proclamation may be passed.

[English]

MR. SPEAKER: The question is:

"That this House approves the Proclamation issued by the President of the 11th May, 1987 under article 356 of the Constitution in relation to the State of Punjab."

The motion was adopted

17.41 hrs

GOA, DAMAN AND DIU REORGANISATION BILL *CONTD*

S. BUTA SINGH: Sir, I beg to move:

"That the following amendment made by Rajya Sabha in the Bill to provide for the reorganisation of the Union territory of Goa, Daman and Diu and for matters connected therewith, be taken into consideration:

"Clause 20

That at page 6, lines 43 and 44, for the words "The High Court of

Maharashtra and Goa" the words "the High Court or Bombay" be substituted".

Sir, as you know, in this august House there was a unanimous opinion and also the Hon. Prime Minister had directed that the Bombay High Court has a history behind it and the name of the Bombay High Court should not be changed. So, in deference to the wishes of the Hon. Members and according to the direction of our Prime Minister, it is brought. We could not do it before because the Bill was passed. After that, when the Bill was introduced in the Rajya Sabha, we moved the amendment and the Rajya Sabha had adopted it. I recommend to this House that this amendment be adopted without discussion.

MR. SPEAKER : Motion moved:

"That the following amendment made by Rajya Sabha in the Bill to provide for the reorganisation of the Union territory of Goa, Daman and Diu and for matters connected therewith, be taken into consideration:

Clause 20

That at page 6, lines 43 and 44, for the words "The High Court of Maharashtra and Goa" the words "the High Court of Bombay" be substituted."

SHRI SHARAD DIGHE (Bombay North Central): I would like to thank the Government, particularly the Prime Minister and the Home Minister for accepting my suggestion which I made yesterday in the debate that the name of the Bombay High Court should not be changed. It is good that it was ultimately accepted in the Upper House. Anyway it has been accepted I thank the Government.

SHRI SHANTARAM NAIK (Panaji): Sir, I have no objection to the changing of name. But after changing the name, the result would be that it would mean and imply that for the State of Goa, on High Court has been created as required under Article 214 of the Constitution(Interruptions)... Article 214 of the constitution says that there shall be a High Court for every State.

Secondly, the salaries of the High Court of the Bombay shall be paid by Goa State and also by the Maharashtra State. Salary paying and name not being included is not correct. Thirdly, in Arunachal Pradesh Act, a High Court has been created for seven States and the names of all the seven States have been included in the bracket. It cannot be done here. I have a copy of the Arunachal Pradesh Act. I have no objection for changing the name. But this will mean that within one or two months you will have to create a separate High Court for Goa and I am happy about that. The consequences will be that a separate High Court for Goa will have to be created.

S. BUTA SINGH: I don't think any reply is required. The Hon. Member's wishes have been noted and at a time when we think that the stage has come, we will see.

MR. SPEAKER: The question is:

"That the following amendment made by Rajya Sabha in the Bill to provide for the reorganisation of the Union territory of Goa, Daman and Diu and for matters connected therewith, be taken into consideration:

"Clause 20

That at page 6, lines 43 and 44 for the words "The High Court of Maharashtra and Goa" the words "the High Court of Bombay" be substituted."

The motion was adopted.

(Common High Court for Maharashtra, Goa, Dadra and Nagar Haveli and Daman and Diu.)

Clause 20

MR. SPEAKER: We shall now take up the amendment recommended by the Rajya Sabha: The question is:

"That at page 6, lines 43 and 44 for the words "the High Court of Maharashtra and Goa" the words "the High Court of Bombay" be substituted."

The motion was adopted

S. BUTA SINGH: I beg to move:

"That the amendment made by Rajya Sabha in the Bill be agreed to".

MR. SPEAKER : The question is:

"That the amendment made by Rajya Sabha in the Bill be agreed to".

The motion was adopted.

17.45 hrs.

LABOUR WELFARE FUND LAWS
(AMENDMENT) BILL

[English]

THE MINISTER OF STATE OF THE
MINISTRY OF LABOUR (SHRI P.A.
SANGMA): Sir, I beg to move:

"That the Bill further to amend the Mica Mines Labour Welfare Fund Act, 1946, the Limestone and Dolomite Mines Labour Welfare Fund Act, 1972, the Iron Ore Mines, Manganese Ore Mines